## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 1151/2016

IN THE MATTER OF:

M/s RKG International Pvt. Ltd.

... APPLICANT / PETITIONER

Vs

M/s Delhi Forge Ltd. & Ars.

RESPONDENT

SECTION:

Under Section 433 (e), 434 and 439

Order delivered on 20.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Ankit Singal, Advocate

For the RESPONDENT

:- Mr. KVS Gupta, Advocate

## ORDER

Learned Counsel for the parties are present. It is represented by the Learned Counsel for Respondent that in relation to the amount claimed in the petition a Bankers Cheque No. 094268 for an amount of Rs. 4,53,612.00 has been handed over today to the Learned Counsel for the Petitioner and that in the circumstances, the claim stands fully settled. Learned Counsel for the Petitioner accepts the same and seeks for withdrawal of the Company Petition as settled. In the circumstances, the company petition is dismissed as withdrawn.

(S. K. MOHARATRA)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)